

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3288
TO BE ANSWERED ON 17.12.2021

COMPENSATION TO VICTIMS OF TRAFFICKING

3288. SHRI SANJAY SETH

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether there is an provision for giving compensation or assistance to women who have been victims of exploitation and harassment and other related problems;;
- (b) if so, the details thereof;
- (c) whether there is any scheme for the protection of children who have been victim of human trafficking;
- (d) if so, the details thereof, state-wise; and
- (e) the number of women and children who became victims of exploitation and human trafficking in Jharkhand during the last three years, district-wise and the steps taken by the Government to help such victims of exploitation and human trafficking ?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d). The State Governments/Union Territories(UTs) have notified their victim compensation schemes in terms of Section 357A of the Code for Criminal Procedure(Cr.PC). Further, in order to support and supplement the State Compensation Schemes, Ministry of Home Affairs had released Rs 200 crores as a one time grant to State Governments/UTs under the Central Victim Compensation Fund from Nirbhaya Fund. States/UTs use the fund to compensate victims of various crimes, especially sexual offenses including rape, acid attacks, crime against children, human trafficking etc.

Pursuant to the directions of Hon'ble Supreme Court in Writ Petition(C) No. 565/2012 (Nipun Saxena vs Union of India and others), National Legal Services Authority has prepared compensation scheme for women victims/survivors of sexual assault/ other crimes and the same was circulated to all States/UTs.

(e). The number of cases in which women (above 18 Years) and children (below 18 years) were trafficked in Jharkahand during the last three years are as under: :

2018		2019		2020	
Women (Above 18 years)	Children (Below 18 years)	Women (Above 18 years)	Children (Below 18 years)	Women (Above 18 years)	Children (Below 18 years)
30	218	48	172	150	114

Cases registered in the districts of Jharkhand State under Human Trafficking are at **Annexure.**

"Police" and "Public Order" are State subjects under the Seventh Schedule (List-II) to the Constitution of India and, therefore, the State Governments and Union Territory (UT) Administrations are responsible for prevention, detection, registration, investigation and prosecution of all crimes within their jurisdiction including trafficking in persons. State Governments/ UT administrations are competent to deal with such matters under extant provisions of law.

Annexure

Sl. No.	District Name	2018	2019	2020
1.	Bokaro	0	1	1
2.	Chaibasa	6	6	8
3.	Chatra	4	2	0
4.	Deoghar	2	2	3
5.	Dhanbad	11	54	36
6.	Dhanbad Railway	0	2	0
7.	Dumka	1	4	3
8.	Garhwa	0	3	3
9.	Giridih	5	2	4
10.	Godda	5	2	2
11.	Gumla	25	23	20
12.	Hazaribagh	1	0	4
13.	Jamshedpur	5	1	1
14.	Jamshedpur Railway	3	0	1
15.	Jamtara	0	2	0
16.	Khunti	11	11	13
17.	Koderma	0	0	0
18.	Latehar	2	2	2
19.	Lohardaga	6	6	1
20.	Pakur	10	6	6
21.	Palamau	3	1	0
22.	Ramgarh	1	4	0
23.	Ranchi	11	9	7
24.	Sahebganj	9	21	13
25.	Sareikela	0	1	1
26.	Simdega	19	12	11
TOTAL		140	177	140